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SLP(C)No. 21705 OF 2002  
ITEM No.64

Court No. 4

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21705/2002  
(From the judgement and order dated 12/08/2002 in AN 112/02 in  
NM 1952/00 in SN 2145/00 of The HIGH COURT OF BOMBAY)

VIDEOCON PROPERTIES LTD.

Petitioner (s)

VERSUS

BHALCHANDRA LABORATORIES & ORS.

Respondent (s)

(With application for permission to submit additional documents)  
(With prayer for interim relief)  
( For Final Disposal )

Date : 08/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. C.A. Sundaram, Sr.Adv.  
Ms. Dipti Razda,Adv.

Mr. Jatin Zaveri,Adv.

For Respondent (s)Mr. Santosh Paul,Adv.  
Mr. Ranjan Kumar,Adv.  
Mr. Rajeev Sharma,Adv.

Mr. M.J.Paul,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Mr. C.A. Sundaram, learned senior counsel for the appellant started his arguments at 12.30 PM  
and concluded at 1.00 PM. Thereafter, Mr. Santosh Paul, learned counsel for the respondents  
made his submissions for about five minutes.  
Hearing concluded. Judgment reserved.

(Neena Verma) (Vijay Aggarwal)  
Court Master Court Master

LIST OF BOOKS REFERRED

1.1970 (1) SCR 928 at 931